

**GOVERNMENT OF INDIA  
COMMERCE AND INDUSTRY  
LOK SABHA**

UNSTARRED QUESTION NO:3176

ANSWERED ON:29.11.2010

IMPORT OF CHEAP PRODUCTS

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**Will the Minister of COMMERCE AND INDUSTRY be pleased to state:**

- (a) whether many cheap items/goods which are subsidised in their country of origin are being dumped in the country over a period of time;
- (b) if so, the details thereof and its impact on the small indigenous industries;
- (c) the action taken by the Government to ban the imports of such items/goods; and
- (d) the outcome thereof?

**Answer**

MINISTER OF THE STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI JYOTIRADITYA M. SCINDIA)

(a) to (d): Trade defence measures are available to the domestic industry to counter unfair trade practices followed by exporters of goods from other countries. In case a product is imported into the country at less than its normal value, and it causes injury to the domestic industry, the domestic industry can make an application to Directorate General of Anti-Dumping and Allied Duties (DGAD) in the Department of Commerce for imposition of anti-dumping duty. Similarly the domestic industry can also make an application to DGAD under the Agreement on Subsidies and Countervailing Measures in cases of subsidization of exports which causes injury to them. The Customs Tariff Act, 1975 includes provisions for providing relief to the domestic producers against injury caused to them by imports, in accordance with the WTO Agreement on Anti-Dumping (i.e. the Agreement on the implementation of Article VI of GATT, 1995), the Agreement on Subsidies and Countervailing Measures as well as the Agreement on Safeguards. These provisions are aimed at offsetting the adverse effects of 'dumped' imports, 'subsidized' imports or 'increased' imports.

During the period 2008-09, 2009-10 and 2010-11 (upto 20.07.2010) anti-dumping duty was imposed in 27 cases by DGAD.